

11. Non-countermanding of election in case of death of an independent candidate.
12. Amplification of the provision relating to prohibition on public meetings so as to prohibit other forms of electioneering as well during 48 hours ending with the hour fixed for conclusion of the poll.
13. Enhancement of punishment for disturbance at public meetings and making the offence cognizable.
14. Enhancement of punishment for the offence of hiring or procuring of any vehicle, etc., for free conveyance of any elector to or from any polling station.
15. Prohibition on going armed to or near a polling station on the day of poll by making it an electoral offence.
16. Amplification of the scope of the provision which makes the removal of ballot paper from polling station an offence.
17. Amplification of the offence of booth capturing as also punishment thereof and making the offence cognizable.
18. (i) Grant of paid holiday to employees of any business, trade, industrial undertaking or any other establishment on poll day.  
(ii) Ban on sale/distribution of liquor etc. for 48 hours ending with the hour fixed for conclusion of the poll.
19. Holding of bye-elections within a period of six months

#### **Cotton Production**

4428. SHRI SANAT MEHTA: Will the Minister of TEXTILES be pleased to state:

(a) the reasons for contradictory assessments of production and consumption of cotton by various Government agencies such as office of Textiles Commissioner, Textile Ministry and Cotton Advisory Board for the current year; and

(b) the likely impact of such wide variation in estimates on cotton trade and the cotton-growers.

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):  
(a) Ministry of Textiles, Government of India as well as the office of the Textile Commissioner follow the estimates of cotton production as estimated by the Cotton Advisory Board.

(b) Does not arise in view of (a) above.

#### **Precaution to Avoid Accidents**

4429. SHRI JITENDRA NATH DAS : Will the Minister of COAL be pleased to state :

(a) the precautionary measures taken by the Government to avoid accidents in coal mines of Bihar and other States due to inundation before the monsoon;

(b) whether any notices have been served to individual coal mines of CIL/IISCO/ISCO for violation of inundation safety rules; and

(c) if so, the names of those mines and action taken against the officials found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The precautionary measures against possibility of inundation of mines are laid down in the statutes and guidelines issued by the Directorate General of Mines Safety from time to time. Individual mine managers have been directed to comply with the statutory requirements and guidelines and to strictly ensure that no mine is worked with any violations thereof.

(b) No, Sir.

(c) Does not arise in view of the reply in (b).

#### **Shifting of Industrial Units**

4430. SHRIMATI VASUNDHARA RAJE : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have shifted the location of some Central Public Sector Industrial Units from Delhi to neighbouring States;

(b) if so, the original location of such Industrial Units and the States to which these units have been shifted; and

(c) the number and details of such units shifted to each State?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c). As per available information, four Public Sector Undertakings have shifted their offices from Delhi as a part of the measures for decongesting the capital. A statement showing the names of these PSUs and the places to which they are shifted is enclosed.

#### **STATEMENT**

*PSUs who have shifted their offices out of Delhi*

Sl. No.	Name of PSU	Place to which shifted
1.	Pyrites, Phosphates and Chemicals Limited.	Noida (U.P.)
2.	Paradeep Phosphates Limited.	Bhubaneswar (Orissa)